

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.1849 of 2004

New Delhi, this the 7th day of January, 2005

HON'BLE SHRI SHANKER RAJU, MEMBER (JUDICIAL)

Shri Mulkh Raj Chawla
S/o Shri Sadhu Ram,
Water-man, Railway Station,
Bhiwani City.Applicant
(By Advocate : Mr.Meenu Mainee for Shri B.S. Mainee)

VERSUS

Union of India through

1. The General Manager
Northern Railway,
Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
State Entry Road, New Delhi.
3. The Divisional Railway Manager,
North Western Railway,
Bikaner.

....Respondents

(By Advocate : Shri Shailendra Tiwari)

ORDER (ORAL)

Learned counsel heard.

2. Applicant, who has been transferred from Delhi Division to Bikaner Division vide order dated 23.1.2002, is yet to be relieved and the only ground for not relieving the applicant is that after re-organisation and carving of different divisions, the prior approval of Bikaner and Delhi Divisions are to be sought. Otherwise, the claim of the applicant has not been objected.
3. In this view of the matter, I feel it appropriate to dispose of this OA with a direction to the respondents to seek prior approval of both the divisions and take a decision immediately to relieve the applicant in compliance of earlier orders passed within a period of one month from the date of receipt of a copy of this order. Ordered accordingly. No costs.

S. Raju
**(SHANKER RAJU)
MEMBER (JUDICIAL)**

/ravi/